

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

ITEM No. 14
C.P.(IB)-4477(MB)/2019

IN THE MATTER OF:

Sainik Industries Pvt Ltd
V/s

Shri Saikrupa Sugar & Allied
Industries Ltd

.... Petitioner/Applicant

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code

Order delivered on 28.06.2021

CORAM:

SH. BHASKARA PANTULA MOHAN
HON'BLE. ACTG. PRESIDENT

SH. SHYAM BABU GAUTAM
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

For the Respondent

Mr. Manoj Kumar Mishra, Adv.

Mr. Vignesh Iyer, Adv.

ORDER

Reply to be filed by next week. List the matter on **12.07.2021**.

Sd/-
(BHASKARA PANTULA MOHAN)
ACTG. PRESIDENT

Sd/-
(SHYAM BABU GAUTAM)
MEMBER (TECHNICAL)

28.06.2021
AARTI